

[English]

Loan by Khadi & Village Industries Board

8283. SHRIMATI GEETA MUKHERJEE: Will the PRIME MINISTER be pleased to state

(a) whether the Khadi and Village Industries Board provides loans to the poor entrepreneurs;

(b) if so, the details thereof;

(c) whether the Punjab Khadi and Village Industries Board has failed to recover outstanding loans of about Rs. 3.25 crores; and

(d) if so, the steps taken / being taken to recover these loans?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRY AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) and (b) Central Government provides financial assistance to Khadi and Village Industries Commission (KVIC) by way of grants and loans for the development of KVI Sector in the country. KVIC in turn provide funds to its directly aided institutions throughout the country for starting and continuing KVI work. KVIC also gives funds to 30 KVI Boards working at the State / U.T. level for promoting KVI work within their respective jurisdiction through co-operative Societies and individual entrepreneurs. All details such as loans sanctioned, loans recovered etc. in respect of individual entrepreneurs are maintained at the State Board's level.

(c) and (d): The Member Secretary, Punjab KVI Board has informed that Rs. 1.08 crores have been recovered during 1991—92 and an amount of Rs. 1.75 crores have been recovered in 1992—93 by the Board. Board has assured that the remaining amount will also be recovered on priority basis. The Chairman of the Board is

personally looking after the recovery matters and is in touch with the Revenue Authorities. Recently Finance Commissioner (Revenue issued an instruction to District Collectors to take effective steps for recovery of the Board's dues. Recoveries of the Board's dues will be effected as arrears of land revenue by the District Collector concerned.

Renting Out of Public Place by C. P. W. D.

8284. SHRI JEEWAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether public parks and other open space are rented out by C. P. W. D. for commercial and other purposes;

(b) if so, the details with reasons and norms laid down therefor; and

(c) the details of the funds collected, by way of rental value during 1992 and how the same compare with the preceding three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a): Yes, Sir.

(b) No rent is charged when such allotments are given for social functions. For allotments given for commercial purposes rent at the rate of Rs. 620/— per hectare per day is charged in advance.

(c) Rent realised during 1992 and the preceding three years is as under:

1989	Rs. 22,042.00
1990	Rs. 14,334.00
1991	Rs. 1,09,532.00
1992	Rs. 75,274.00